

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-6
IB-15/ND/2021

IN THE MATTER OF:

SohnaBuildcon Resorts Pvt Ltd

....Applicant

SECTION

U/s Sec. 59 IBC

Order delivered on 22.01.2021

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant :
For the Respondent :

ORDER

In course of hearing, we notice that the Board took the Resolution to liquidate the company on 11.02.2019 but the balance sheet enclosed/submitted by the applicant is for the year 2017-2018 only there is no averment regarding the assets and liabilities for the year 2018-2019 before the date when the Board took the decision to liquidate, therefore, the applicant is well advised to bring these facts in accordance with the provisions of law and the applicant is further advised to convince the Bench regarding the other grounds for liquidation, the liabilities and their amounts and the shareholders of the companies and other things which are required to establish under the law. List on **26.02.2021**.

 -Sd/-

(K.K. VOHRA)
MEMBER (T)

 -Sd/-


(ABNI RANJAN KUMAR SINHA)
MEMBER (J)